

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Free copies of
order 21-16.5.02 may
be given to Counsel
for both sides.

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30. ORDER DT. 16-05-2002.

Relying on certain decisions/observations of different Benches of this Tribunal, rendered in different Original Applications, the Applicant filed this Original Application claiming "ration money allowances". Today, Learned Senior Standing Counsel Mr. Anup Kumar Bose, has placed certain documents to show that Hon'ble Apex Court of India has over-ruled the decisions/observations of this Tribunal (as rendered by different Benches) and on the face of these materials placed on records by Learned SSC, I have found that there are no cases for the Applicant to get any relief. In the said premises, the present Original Application is dismissed. NO costs.

Manoranjan Mohanty
(MANORANJAN MOHANTY)
MEMBER (JUDICIAL) 16/05/02